

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2631/2018

(Arising out of impugned final judgment and order dated 01-03-2018 in MA No. 253/2018 passed by the Special Judge For CBI, Greater Bombay)

ADARSH COOPERATIVE HOUSING SOCIETY LTD.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

Date : 16-05-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAULFor Petitioner(s) Mr. Ravindra Keshavrao Adsure, AOR
Ms. Himanshi Gupta, Adv.
Mr. Sagar N. Pahune Patil, Adv.

For Respondent(s) Mr. Nishant R. Katneshwarkar, AOR

Mr. Vikramjit Banerjee, ASG
Ms. V. Mohana, Sr. Adv.
Ms. Swati Ghildiyal, Adv.
Ms. Ranjana Narayan, Adv.
Mr. Ayush Anand, Adv.
Mr. M.K. Maroria, AORUPON hearing the counsel the Court made the following
O R D E R

Mr. Nishant R. Katneshwarkar, AOR has entered appearance on behalf of State of Maharashtra and seeks some time to obtain appropriate instructions that on land being restored to the State Government, whether the consideration paid for the same would be remitted to the allottee of the land.

Affidavit be filed within four weeks.

List in the first week of July, 2018.

(DEEPAK MANSUKHANI)
AR CUM PS(RAJINDER KAUR)
COURT MASTER